

19.12.2023  
Item No.21  
PG/KS  
Ct. No.1

**W.P.A.(P) 608 of 2023**

**Sri Dilip Ghosh @ Dilip Kumar Ghosh & Anr.  
Versus  
The State of West Bengal & Ors.**

Mr. Biswaroop Bhattacharjee  
Mr. Partha Ghosh  
Mr. Amal Kumar Dutta  
Mr. Simran Sureka  
Mr. Debasis Das

.....for the petitioners

Mr. Samrat Sen, Ld. AAAG  
Mr. Saikat Chatterjee

.....for the State

Mr. L. K. Gupta, Sr. Adv.  
Mr. Ratul Biswas  
Mr. Koushik Chowdhury

.....for the Board

1. By way of this writ petition filed by the two persons as public interest litigation, the petitioners seek for a direction upon the respondents to set side the examination schedule fixed for conducting the Teacher Eligibility Test on 24<sup>th</sup> December, 2023. The second petitioner is said to be a student, who is desirous of taking the examination on the said date.
2. The grievance of the petitioners appears to be that because of a programme, which is scheduled to be conducted on the very same day in the Maidan area in Kolkata, where highly placed dignitaries are to participate, there will be traffic disruption and the students will not be able to reach the exam venue.

3. We find that the second petitioner appears to have been desirous of participating in the programme on 24<sup>th</sup> December, 2023 at Kolkata and, therefore, seeks for re-schedulement of the date.
4. In our considered view, it is for the appropriate authority namely, the Education Board and the academicians and the administrative authorities to take into consideration all factors before fixing a date for the examination. It is submitted that there are total 773 centres throughout the State of West Bengal and only 05 centres are in Kolkata and none of those 05 centres are in close proximity to the venue, where the programme is scheduled to be conducted on 24<sup>th</sup> December, 2023.
5. Thus, in the given facts and circumstances, the direction sought for in the writ petition cannot be granted. However, all we can observe is that the authorities of the State Government as well as the Kolkata Police shall ensure that the students are not in any manner disrupted from reaching the 05 centres for taking the examination, which has been scheduled to be held on 24<sup>th</sup> December, 2023 conducted by the West Bengal Board for Primary Education.
6. In addition, the Transport Department shall also provide adequate transport facilities to the students

upon production of their hall tickets so that the students are not held up in the traffic jam.

7. With the above observations and directions, the writ petition stands disposed of.
8. No costs.
9. Urgent photostat certified copy of this order, if applied for, be furnished to the parties expeditiously upon compliance of all legal formalities.

**(T. S. SIVAGNAM)**  
**CHIEF JUSTICE**

**(HIRANMAY BHATTACHARYYA, J.)**